

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761/ND/2019
(CA- 825/C-III/ND/19)

In the matter of :

Ms. Sony Pictures Networks India (P) Ltd

.. PETITIONER

Vs.

Ortel Communication Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 15.11.2019

Coram :

Sh. Ch. Mohd. Shareif Tariq ,

Hon'ble Member (Judicial)

Shri K.K. Vohra,

Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Hitesh Sachar, Ms. Namita Jose, Advocates for RP
For the Respondent/Corporate Debtor :

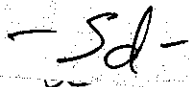
For the Intervener

:

ORDER

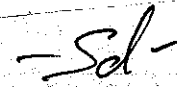
In CA No.825/C-III/ND/2019 : The Counsel for the Resolution Professional is present. The Registry is directed to issue notice to the respondents. The Counsel for the RP is permitted to serve Private notice on the respondents and to file the proof of service along with affidavit.

Put up on ~~01~~ 12.2019.



(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHAREIF TARIQ)
MEMBER (JUDICIAL)